

the local bodies in the States with the help of Union Government; and

(b) if so, the allocations likely to be made in this regard State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Centrally Sponsored Scheme of Night Shelter and Sanitation Facilities for Urban Foot Path Dwellers is under implementation since 1988-89 with the undermentioned components :

- (a) construction of community night shelters with community toilets and baths with per capita Central grant of Rs. 1000/-;
- (b) construction only of pay and use toilets/baths with Central grant of Rs. 350/- per user.

In addition, HUDCO loans are also available for execution of projects under this scheme. The scheme is under implementation through involvement of local bodies, NGOs, etc.

(b) The scheme is demand-driven and no State-wise prior allocation of funds is made. As sum of Rs. 10 lakhs has been provided in the Central budget for this purpose during the year 1996-97.

Air Compressors

2841. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether Oil and Natural Gas Commission had invited tenders for the supply of Air Compressor and other infrastructure for their Santhal Project;

(b) if so, the details of the applications submitted by the companies; and

(c) the time by which this Project is likely to be completed and the total expenditure likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) Yes, Sir.

(b) The following companies submitted their bids for the Air Compressor Package tender :

- (1) Bharat Pumps and Compressors Ltd., Naini, Allahabad
- (2) Atlas Copco Energas GMBH, Germany
- (3) Ingersoll Rand (I), Ahmedabad
- (4) Guavo Pignone, Italy
- (5) CKD Compressory, Czech Republic

The order was placed on M/s. Ingersoll Rand (I).

(c) The project is expected to be completed by Margh, 1998 at an approved cost of Rs. 278.37 crores.

Priority Allotment

2842. SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to state :

(a) whether there is any DDA housing scheme for priority allotment of MIG flats to retiring/retired Government servants;

(b) if so, the details thereof; and

(c) the number of houses allotted to retiring/retired employees during 1994, 1995 and 1996 so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). The DDA has reported that there is no separate Housing Scheme for priority allotment of MIG Flats to the retiring/retired Government servants. However, considering the special needs of accommodation of retiring/retired Government servants, DDA has been inviting applications from public servants registered under the New Pattern Registration Scheme 1979 for priority allotment from time to time.

Last such applications were invited from the registrants of MIG category of NPRS 1979 from the public servants who were going to retire upto 31.12.1994 and 63 such registrants (public servants) were allotted flats in the year 1995. No such allotment has been made during 1994 or 1996.

Loan for DDA Flats

2843. SHRI JAI PRAKASH AGARWAL : Will the PRIME MINISTER be pleased to state :

(a) the criterion fixed for the fixation of price of those flats constructed by the Delhi Development Authority and the Government/Non-Government Committees involved in decision making for fixation of prices;

(b) the details of the flats being constructed by Delhi Development Authority under various categories as on date;

(c) whether loan has been taken or is being taken from HUDCO also for construction of the above buildings; and

(d) if so, the year-wise total loan received by DDA from HUDCO during the last three years, till date and the categories of flats for which the said loan has been received?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Delhi Development Authority has reported that the prices of flats constructed by it approved by the Authority from time to time. The cost is fixed on the basis of actual expenditure incurred by DDA on construction of flats. The price of flats is, however, pooled for a number of schemes finalised in a month to maintain uniformity in charging the cost of flats from the allottees of same batch/draw. Overheads like departmental charges, administrative charges etc. are charged in the pricing of flats as approved by the DDA for each category of flats.

(b) The details of flats under construction category-wise is as under :

SFS	-	4239
MIG	-	3872
LIG	-	3523
Janta	-	1224

(c) and (d). Loans amounting to Rs. 1199.37 lakhs were raised by DDA from HUDCO upto 1982-83 for financing construction of various categories of flats. No loan has been raised thereafter from HUDCO.

Sanction Cadre Strength of IAS Officers

2844. SHRI ANANTH KUMAR : Will the PRIME MINISTER be pleased to state :

(a) the sanctioned cadre strength of IAS officers as on 31st March, 1996, State-wise;

(b) the deputation reserve, included in the State-wise, above;

(c) the number of officers on deputation as on 31st March, 1996 cadre-wise and State-wise to the Union Government and to any PSUs or any other attached or Subordinate Office of the Central Government as on 31st March, 1996; and

(d) whether the Government maintain a balance among various States in this regard in proportion to their cadre strength while drawing upon the deputation reserve?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). information is given in the attached Statement.

(d) Presently under the Central Staffing Scheme utilisation of the Central Deputation Reserve of different State cadres is an important factor governing the scale at which officers are borrowed from the various IAS cadres of the States.

STATEMENT

The Indian Administrative Service

(as on 31.3.1996)

S.No.	Cadre	Total Authorised Strength	Central Deputation Reserve	Officer on Central Deputation
1.	Assam Meghalya	207	44	48
2.	Andhra Pradesh	314	64	44
3.	Bihar	392	85	63
4.	Gujarat	236	46	44
5.	Himachal Pradesh	131	28	24
6.	Haryana	205	40	18
7.	Jammu and Kashmir	112	24	14
8.	Kerala	171	37	33
9.	Karnataka	253	51	33
10.	Maharashtra	348	72	48
11.	Madhya Pradesh	377	82	56
12.	Manipur-Tripura	198	43	32
13.	Nagaland	51	11	9
14.	Orissa	199	43	26
15.	Punjab	190	40	16
16.	Rajasthan	252	53	25
17.	Sikkim	53	11	3
18.	Tamil Nadu	324	63	30
19.	Uttar Pradesh	527	108	70
20.	AGMU	232	50	43
21.	West Bengal	292	63	43
Total		5064	1058	722

Thermal Power Project

2845. SHRI S.D.N.R. WADIYAR : Will the PRIME MINISTER be pleased to state :

(a) whether Kotek Abhadi Company of Malaysia has come forward to set up a Thermal Power Project at Chamalapura in Karnataka;

(b) if so, the estimated capacity of the proposed Project;

(c) whether the Central Electricity Authority has given its clearance to this Project; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (d). Information is being collected and will be laid on the Table of the House.